

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40590 of 2016

(Arising out of Order-in-Appeal No.89/2015 dt.29.12.2015 passed by Commissioner (Appeals) Central Excise and Service Tax, Large Taxpayer Unit, 1775, J.N.Road, Anna Nagar (W) Extn, Chennai - 600 101.)

India Japan Lighting Pvt Ltd,
No.1, Tiruvallur High Road,
Puduchatram Village, (via) Thirumazhisai,
Tiruvallur Dist., Chennai- 600 124

Appellant

Vs

Commissioner of Central Excise & Service Tax
Large Taxpayer Unit, 1775, J.N.Road,
Anna Nagar West Extn, Chennai - 600 101.

Respondent

APPEARANCE:

For the Appellant : Shri M.N.Bharathi, Advocate
For the Respondent : Sh.Vikas Jhajharia, AC AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 09.06.2022
DATE OF DECISION : 09.06.2022

FINAL ORDER No. 40246 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Rkp